

PAPERS LAID ON THE TABLE j**GOVERNMENT OF UTTAR PRADESH •
NOTIFICATIONS UNDER THE U. P. SALES
TAX ACT, 1948**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi issued by the Government of Uttar Pradesh, under the U.P. Sales Tax Act, 1948, together with a statement showing the reasons for delay in laying them on the Table of the j House :—

(i) Notification No. ST-78-A/X-902(9)-61, dated the 1st February, 1968.

(ii) Notification No. ST-615/X-948(3)-1967, dated the 13th February, 1968.

(iii) Notification No. ST-747/X-950(22)-67, dated the 1st March, 1963.

(iv) Notification No. ST-247/X-900(12)-68, dated the 1st April, 1968.

(v) Notification No. ST-1022/X-902(8)-65, dated the 1st April, 1968.

(vi) Notification No. ST-1377/X-902(8)-65, dated the 1st April, 1963.

(vii) Notification No. ST-1920/X-950(1)-64, dated the 1st May, 1963.

(viii) Notification No. ST-1921/X-950(1)-64, dated the 1st May, 1963.

[Placed in Library. See No. J T-1755/68 for (i) to (viii).]

**MINISTRY OF FINANCE (DEPARTMENT
OF REVENUE AND INSURANCE) NOTIFI-
CATIONS**

SHRI K. C. PANT : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English) of the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notification G.S.R. No. 1455, dated the 1st August, 1968, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1754/68.]

(ii) For Notifications G.S.R. Nos. 1463 to 1466) dated the 10th August, 1968, under section 159 of the Customs Act, 1962, and section

38 of the Central Excises and Salt Act 1944. [Placed in Library. See No' LT-1753/68.]

(iii) Three Notifications (G.S.R. Nos. 1467 to 1469) dated the 10th August, 1968, under section 159 of the Customs Act, 1962.

(iv) Notification G.S.R. No. 1470, dated the 10th August, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1212, dated the 29th June, 1968.

(v) Notification G.S.R. No. 1471, dated the 10th August, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1217, dated the 29th June, 1968.

[Placed in Library. See No LT-1754/68 for (iii) to (v).]

**MESSAGE FROM THE LOK
SABHA****APPOINTMENT OF A MEMBER OF RAJYA
SABHA TO THE JOINT COMMITTEE ON THE
LOKPAL AND LOKAYUKTAS BILL, 1968
SECRETARY**

: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Monday, the 19th August, 1968, adopted the following motion in regard to the Lokpal and Lokayuktas Bill, 1968 :—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadheswar Prasad Sinha and do communicate to this House the name of the members so appointed by Rajya Sabha to the Joint Committee."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."